

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH,NEW DELHI**

ORIGINAL APPLICATION NO.358/2022

In the matter of:-

Prem Prakash Prajapati

.....Petitioner

Vs

Union of India

.....Respondent

**REPLY OF PETITIONER FOR THE ACTION TAKEN REPORT ON
BEHALF OF DELHI POLLUTION CONTROL OMMITIER**

It is respectfully submitted,

That

1. After the order passed by this Hon'ble Tribunal on 23.05.22, the Project Director, PIU -Sonepat started filling of the cutting made for service road on 25.05.22, this work they carried out day and night and part of the service road was completed with in 5 days, near the house of the petitioner and the whole stangnent water was pumped out.
2. The under ground system for storm water made by NHAI is not feasible, because there are open NALI in the village and always there is silt, floating mater etc in the NALI. This nali take away the domestic waste water in to under ground pipeline through a 4 inch diameter pipe. Due to silt and floating material, the 4 inch diameter pipe is frequently get choked and the whole waste water remain in the GALI. A photograph of the main gali is enclosed.

Hence this under ground drain system is not feasible because there will be regularly choking of the 4 inch pipe, because this is mabe by NHAI, so Municipal Corporation Delhi will not take the responsibility of cleaning it and NHAI don't have staff for NALI cleaning.

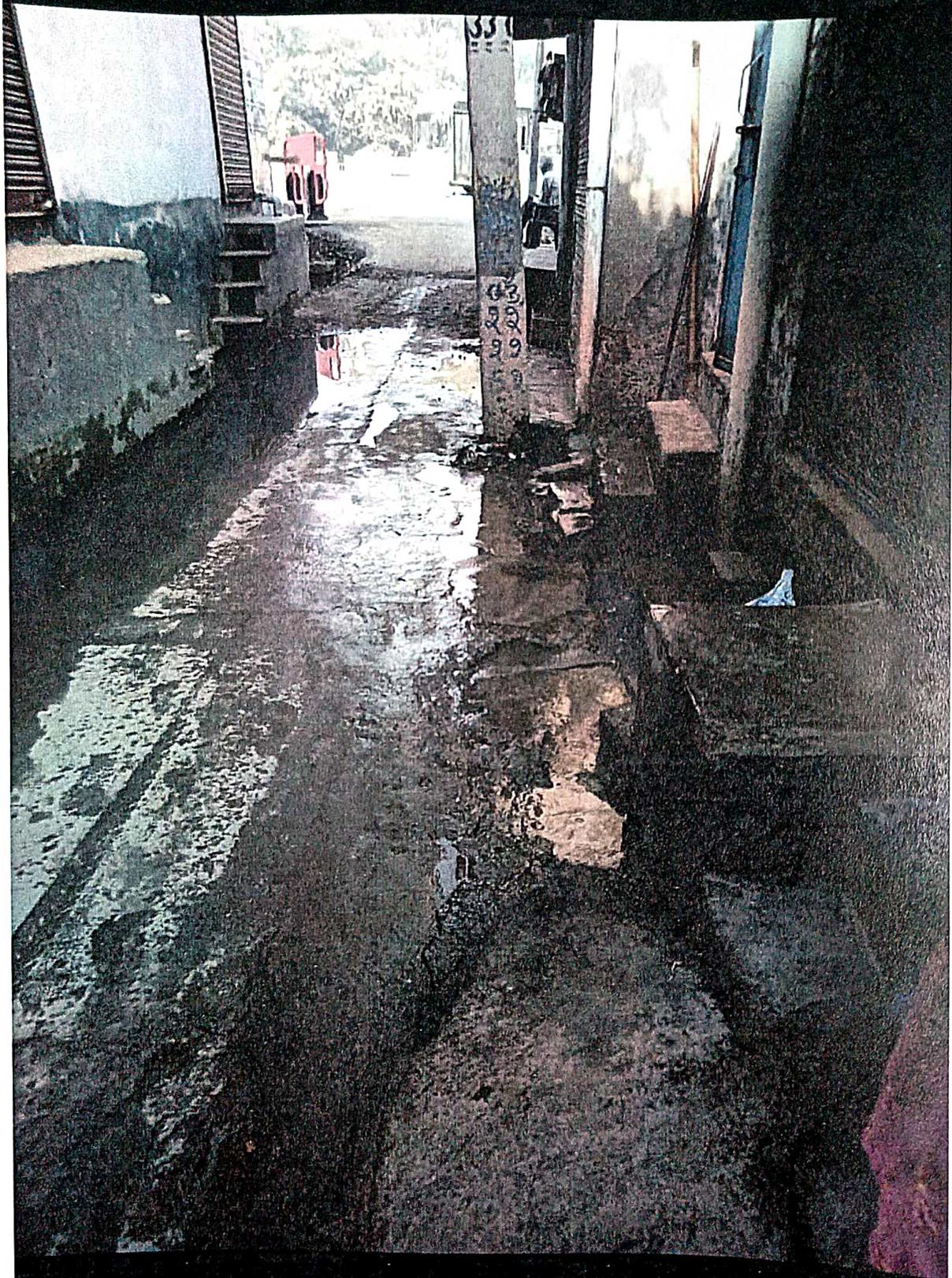
Moreover, the main holes made by NHAI in the under ground pipeline system are 2-3 feet deep under the service road and it will not be easy to clean the under ground pipeline, for cleaning of the under ground pipeline the service road has to be dig and it has to be made again, during this period the service road has to be closed.

3. It is a false statements made by NHAI that villagers are protesting, no one villager have protested if any one is protesting then NHAI is an authority can call police and register the case against them for hindering the government work.
4. As stated by the joint inspection team in para 6, there is a stretch of road is still lying excavated, this is a source of air pollution because dust is formed when a vehicle passes near it, because excavated soil is lying near the excavated area.
5. Hence, this under ground pipeline system is not feasible and there is still a part of open Nala exist from MANTARAN hotel upto main drain and there is section of about 300 meter in front of the Khampur village where a open 2 feet Nala is sufficient to be constructed and at this section already a open Nala was there which was demolished by NHAI.

Hence the prayer, kindly order to NHAI to construct a open 2 feet wide Nala in front of my village Khampur.

Date 08.11.2022


Prem Prakash Prajapati
Petitioner



R4FM+V43, Khampur, Delhi,
110036, India
24 Oct 2022 09:13 am

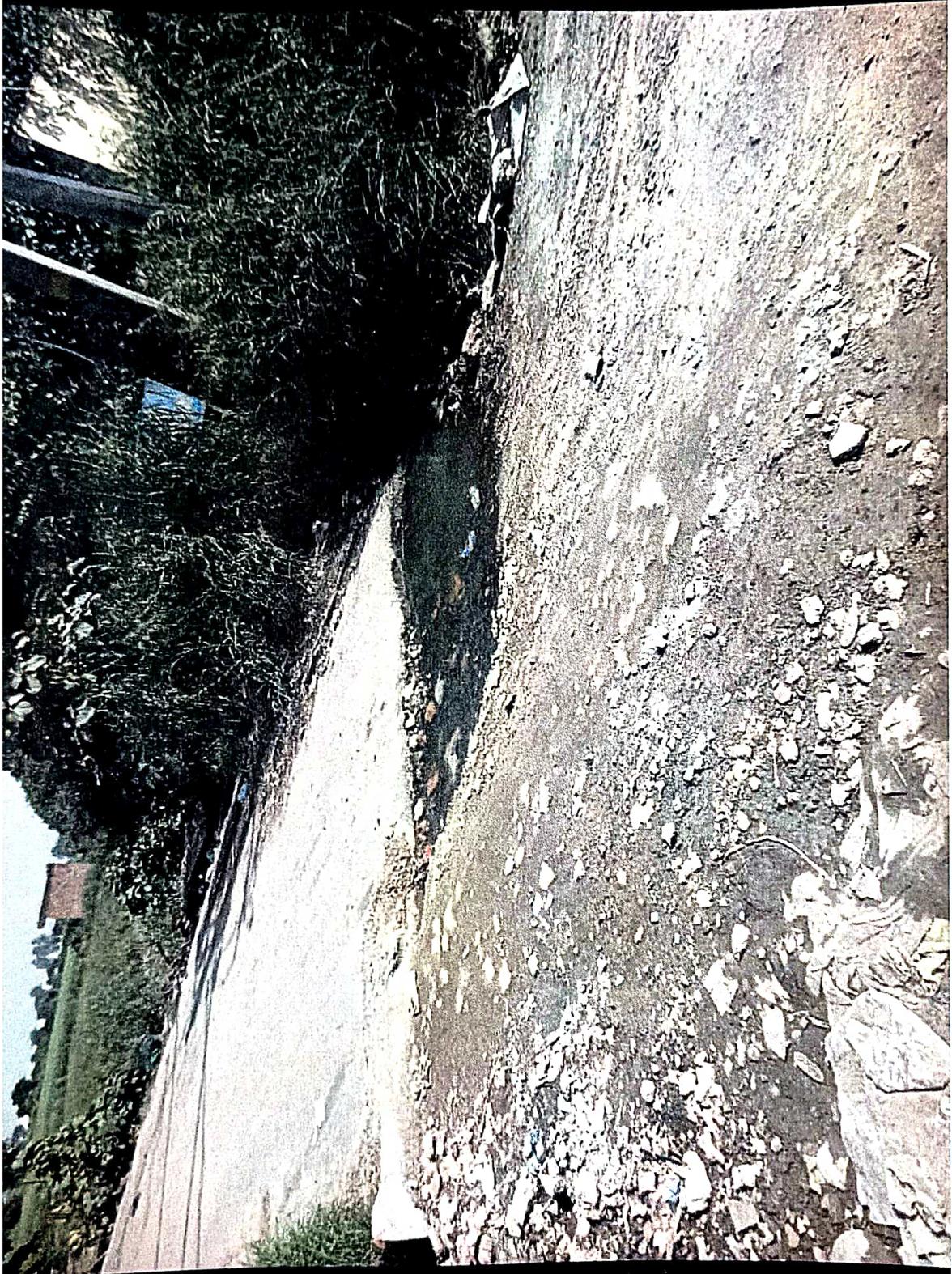
 clear sky
21.0 °C



R4FM+G5H, Khampur,
Khampur Village, Delhi,
110036, India

clear sky
29.0 °C

14 Oct 2022 02:03 pm



GT KARNAL ROAD KHAMPUR,
Narela, Delhi, 110036, India

14 Oct 2022 02:07 pm

 clear sky
29.0 °C



R4FM+G5H, Khampur,
Khampur Village, Delhi,
110036, India

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clear sky
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14 Oct 2022 02:03 pm



GT KARNAL ROAD KHAMPUR,
Narela, Delhi, 110036, India

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 clear sky
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